

THE AIRCRAFT (SECOND AMENDMENT) RULES, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SHRIMATI SARAJINI MAHISHI) : Sir, on behalf of Dr. Karan Singh I lay on the Table, under section 14A of the Aircraft Act, 1934, a copy of the Ministry of Tourism and Civil Aviation Notification G.S.R. No. 2147, dated the 12th November, 1968 (in English), publishing the Aircraft (Second Amendment) Rules, 1968, together with an Explanatory Note thereon. [Placed in Library. See No. LT-64/69.]

I. THE PARADIP PORT TRUST (PROCEDURE AT BOARD MEETINGS AMENDMENT RULES, 1968.

II. THE HOOGHLY RIVER BRIDGES ACT, 1968.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : Sir, I lay on the Table —

(a) A copy of the Ministry of Transport and Shipping Transport Wing) Notification G.S.R. No. 10, dated the 27th December, 1968 (in English), publishing the Paradip Port Trust (Procedure at Board Meetings) Amendment Rules, 1968, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-155/69].

(b) A copy of the Hooghly River Bridges Act, 1968 (President's Act No. 32 of 1968), under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-154/69].

I. NOTIFICATIONS UNDER THE ALL-INDIA SERVICES ACT, 1951.

II. NOTIFICATIONS UNDER THE ARMS ACT, 1959.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I lay on the Table :—

(a) A copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All-India Services Act, 1951 :—

(i) Notification G.S.R. No. 3, dated the 18th December, 1968 (in English) publishing the All-India Service (Conduct) Rules, 1968.

(ii) Notification G.S.R. No. 2211, dated the 19th December, 1968 (in English), publishing the Indian Forest Service (Probationers' Final Examination) Regulations, 1968.

(iii) Notification G.S.R. No. 161, dated the 24th December, 1968 (In English).

(iv) Notification G.S.R. No. 124, dated the 8th January, 1969 (in English), publishing certain amendments to Schedule III of the Indian Forest Service (Pay) Rules, 1968.

[Placed in Library. See No. LT-67/69 for (i) to (iv)].

(b) A copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of section 44 of the Arms Act, 1959, publishing the Arms (Third Amendment) Rules, 1968 :—

(i) Notification G.S.R. No. 4, dated the 19th December, 1968 (in English).

(ii) Notification G.S.R. No. 5, dated the 19th December, 1968 (in Hindi.)

[Placed in Library. See No. LT-66/69 for (i) and (ii).]

REPORT (JANUARY, 1969) OF THE ADMINISTRATIVE REFORMS COMMISSION ON UNION TERRITORIES AND NEFA

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : I also lay on the Table :—

A copy of the Report (January, 1969) of the Administrative Reforms Commission on Union Territories

and NEFA. [Placed in Library. See No. LT-34/69.]

TWENTY-THIRD REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (1968-69)

SHRI NAND KISHORE BHATT : Sir, I lay on the Table a copy of the Twenty-Third Report of the Committee on Public Undertakings (1968-69) on action taken by Government on the recommendations contained in the Twenty-Fourth Report of the Committee on Public Undertakings (1965-66) on the Neyveli Lignite Corporation Limited.

FORTY-SECOND REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1968-69)

SHRI S. S. MARISWAMY : Sir, I lay on the Table a copy of the Forty-Second Report of the Public Accounts Committee (1968-69) on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), relating to the Ministry of Transport and Shipping.

MESSAGE FROM THE LOK SABHA

THE CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL 1968

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha :—

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 17th February, 1969, has adopted the following Motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Constitution (Twenty-Second Amendment) Bill, 1968 :—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, upto the 12th March, 1969."

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : The House stands adjourned till 2.30 in the afternoon.

The House then adjourned for lunch at fifteen minutes past one of the clock.

The House reassembled after lunch at half past two of the clock.

THE DEPUTY CHAIRMAN in the Chair.
ALLOCATION OF TIME FOR GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN : I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government and other business to be taken up during the current session as follows :—

Business	Time Allotted
1. Consideration and passing of : 1 hr. in addition to the time already taken.	
(a) The public employment (Requirement as to Residence) Amendment Bill, 1968.	
(b) The Indian Medicine and Homoeopathy Central Council Bill, 1968.	2 hrs.
(c) The Merchant Shipping (Amendment) Bill, 1968.	2 hrs.
(d) The Armed Forces (Special Powers) Continuance Bill, 1969.	2 hrs.
(e) The Public Wakf (Extension of Limitation) Bill, 1969—To replace Ordinance 13 of 1968.	1 hr.
(f) The Limitation (Amendment) Bill, 1969—To replace Ordinance No. 12 of 1968.	1 hr.
(g) The Customs (Amendment) Bill, 1969—To replace Ordinance No. 1 of 1969.	2 hrs. 30 mts.
2. Consideration and passing of the Payment of Bonus (Amendment) Bill, 1969 (To replace Ordinance No. 2 of 1969) and the Resolution seeking disapproval of the Ordinance	2 hrs.
3. Discussion on the President's Address.	3 days and reply on February 25, 1969.
4. Discussion on the activities of the Shiv Sena and the situation arising out of recent violent disturbances in Bombay.	4 hrs.
5. Discussion on the statement by the Minister of Industrial Development, Internal Trade and Company Affairs regarding allegations against the Birla Group of Industries.	6 hrs.